

S.No.2

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
29-04-2024 AT 10:30 AM**

CP (IB) No.677/7/HDB/2018

AND

Cont. A (IBC) 3/2023 in CP (IB) No.677/7/HDB/2018

u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

VMC Systems Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Venkateswar Rao for contemnors present through Video Conference.

Parties not present physically.

Contemnors Nos 1 and 3 are present through Video Conference.

Matter passed over.

Matter called again. All the contemnors called absent. No representation.

Issue bailable warrant to the contemnors through concerned police station, for their presence. Call on 31.05.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)